

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CrI.M.P.No. 12126/2008 IN  
Petition(s) for Special Leave to Appeal (CrI).....2008

SHANKAR PRADHAN Petitioner(s)

VERSUS

STATE OF BIHAR Respondent(s)

(With office report )

Date: 16/07/2010 This Petition was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
(IN CHAMBERS)

For Petitioner(s) Mr. T. Mahipal,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

This Court vide its order dated 30th September, 2008 having rejected the application for exemption from surrendering, granted four weeks' time to surrender and file proof of surrender. Thereafter, vide order dated 20th November, 2009 and 23rd April, 2010, respectively, sufficient time has been granted to the petitioner to surrender and file proof of surrender. The petitioner failed to comply with the directions of the Court.

The Special Leave Petition shall accordingly stand dismissed.

(S. Thapar)  
P.S. to Registrar

(J.P. Sharma)  
Court Master